



RAJASTHAN HIGH COURT

HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR

सत्यमेव जयते

D.B. Civil Writ Petition No. 11153/2011
CNR: RJHC020181072011 | URN: CW / 18880U / 2011

Suo Motu
-----Petitioner

Versus

State Of Raj
-----Respondent

Connected With

D.B. Civil Writ Petition No. 5102/2019
CNR: RJHC020226762019 | URN: CW / 8849U / 2019

Pyar Singh Meena S/o Ramesh Chand Meena
-----Petitioner

Versus

State Of Rajasthan
-----Respondent

D.B. Civil Writ Petition No. 8224/2019
CNR: RJHC020342842019 | URN: CW / 14436U / 2019

Raj Kumar Meena S/o Girraj Prasad Meena
-----Petitioner

Versus

State Of Rajasthan
-----Respondent

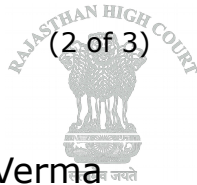
D.B. Civil Writ Petition No. 16799/2024
CNR: RJHC020929332024 | URN: CW / 34963U / 2024

Suo Motu- In The Matter Of Save The Rivers, Lakes And Water Bodies
-----Petitioner

Versus

Union Of India
-----Respondent

For Petitioner(s) : Dr. Ganesh Parihar with
Mr. Santosh Kumar Sharma
Dr. Abhinav Sharma, Amicus Curiae
(Through VC) with Mr. Akshay Verma
Mr. Vishal Choudhary
Mr. Shailesh Prakash Sharma
Mr. Siddharth Bapna
Mr. Ranvijay Singh
Ms. Sneha Sharma for Mr. Pradeep Kumar
Adv. Palak Sinha with Ms. Muskan



[CW-11153/2011]

Verma

For Respondent(s) : Mr. Rajendra Prasad, Advocate
General with Mr. Sheetanshu Sharma
Mr. Samee Khan, AAAG
Mr. Amit Kuri with Mr. Dharma Ram
Mr. B. S. Chhaba, AAG with
Mr. Hardik Singh and Mr. Vinayam
Saran, AAAG
Mr. R.D. Rastogi, Sr.Adv. (Through
VC) with Mr. Devesh Yadav and
Mr. Rakesh Choudhary
Mr. Lokesh Sharma
Ms. Anju Parveen
Mr. Anshuman Saxena
Mr. Saudesh Nayak, Collector, Jaipur
(Through VC)



HON'BLE THE ACTING CHIEF JUSTICE MR. SANJEEV PRAKASH SHARMA
HON'BLE MR. JUSTICE BHUWAN GOYAL

Order

30/07/2026

1. The affidavit filed by the SDO, Jamwa Ramgarh, is not satisfactory.
2. Learned Advocate General in consultation with the Collector, Jaipur shall file a complete and comprehensive affidavit informing this Court about the encroachments, names of the persons who have been encroaching the area which fall in the catchment areas of Ramgarh Dam and also the details of buildings, structures and farmhouses, as well as hotels that have come up in the said area in Tehsils of Panch Andhi, Jamwa Ramgarh, Amer, Shahpura and Viratnagar. The District Collector of Kotputli-Behrur shall also assist this Court with regard to the areas falling in Viratnagar.
3. The affidavit shall also inform as to what actual steps have been taken on the ground for removing the encroachments from the year 2013 till date. While the report of 2012-13 speaks about



necessity of anicuts, as on today such anicuts are nothing but obstructions in the flow of water and they need to be removed. The PWD-Water Resources Department shall take necessary steps to remove all the anicuts which are falling in way of the flow towards Ramgarh lake.

4. We are being told that the Ramgarh lake itself is also being encroached upon and steps should be taken to see that encroachments in the lake are also removed and submersibles pumps are installed in the lake.

5. This Court while hearing matters of public interest essentially acts as a guide to the administration to remain vigilant of the work which they are required to perform. We find that there has been gross negligence on the part of the administration in restoring the main water resource to the District of Jaipur and other nearby districts. Steps should be taken by the State to remove all obstructions which may fall in the way of water flow in the rivers Banganga, Madhoveni, Roda, Gomti and Tala.

6. List these petitions on 13.08.2026 at 2 PM for compliance.

7. The District Collector, Jaipur has joined through video conferencing today. If the compliance report is filed, his personal presence on the next date would be exempted.

(BHUWAN GOYAL),J

(SANJEEV PRAKASH SHARMA),ACTING CJ

65-68/Anu/Ritu